

**Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A. No. 428/2017

Date of decision: 13.09.2019

**Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A. Mukhopadhyaya, Member (A)**

Naurang Singh S/o Shri Chandra Ram, Age 71 yrs, R/o 8/196 Vidhadhar Nagar Jaipur (Raj.) retired as Chief Accounts Officer from the office General Manager Telecom District, Jhunjunu (Raj.).

...Applicant.

(Applicant in person)

Versus

1. The Secretary to the Govt. Of India, Department of Telecom, Sanchar Bhawan Sansad Marg, New Delhi.
2. Chief Managing Director, Bharat Sanchar Nigam Ltd., 4th Floor, Bharat Sanchar Bhawan, Janpath, New Delhi.
3. Chief General Manager, Telecom, Rajasthan Circle, Sardar Patel Marg, C-Scheme, Jaipur.
4. General Manager Telecom, Distt. Jhunjunu BSNL Bharat Sanchar Nigam Ltd., RIICO Area Jhunjunu (Raj.).

...Respondents.

(By Advocate: Shri Rajendra Vaish for Shri Abhishek Sharma for R-1 and Ms. Arti Pareek for Shri Neeraj Batra for R-2 to R-4)

ORDER (ORAL)

Per: Suresh Kumar Monga, Member (J):

The applicant before fling the present Original Application, moved a representation dated 24.01.2017 (Annexure A/1) before the respondents in order to seek revision of his pension. The

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grievance of the applicant is that the said representation has not been decided by the respondents. He has prayed for issuance of a direction to respondents for disposal of the said representation.

2. Keeping in view the aforesaid limited prayer of the applicant, we deem it appropriate to dispose of the present Original Application without entering into the merits of the case.

3. Accordingly, the present Original Application is disposed of with a direction to respondents to take a decision over the applicant's representation dated 24.01.2017 (Annexure A/1) and pass a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order. A further direction is issued that before taking such a decision, the applicant shall also be afforded an opportunity of hearing.

4. Ordered accordingly. No order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/